

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

I.A. No. 654 of 2025

IN

Original Application No. 118 of 2025

Amrik Singh & others

..... Applicants

Versus


Gurpreet Singh & others

..... Respondents

INDEX

| S.No. | Particulars | Date | Pages |
|-------|---|------------|-------|
| 1. | Reply to application under Section 14, 15 and 18 of the National Green Tribunal Act, 2010, by respondent nos. 1 and 2 | 09.12.2025 | 1-14 |
| 2. | Annexure R-1/1 (High Court Order) | 24.04.2025 | 15-16 |
| 3. | Annexure R-1/2 (Speaking Order) | 23.06.2025 | 17-19 |
| 4. | Annexure R-1/3 (Afforestation Project) | ----- | 20 |
| 5. | Annexure R-1/4 (Letter) | 27.11.2025 | 21-22 |
| | VERNACULARS | | |
| 6. | Annexure R-1/2 (Speaking Order) | 23.06.2025 | 23-24 |
| 7. | Annexure R-1/4 (Letter) | 27.11.2025 | 25 |
| 8. | Power of Attorney + Aadhar Card | 09.12.2025 | 26-28 |

Place : Chandigarh
Dated: 09.12.2025


(Vivek Chauhan)
Advocate P-770/2002
Counsel for respondent no. 1 & 2

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

I.A. No. 654 of 2025

IN

Original Application No. 118 of 2025

Amrik Singh & others

..... Applicants

Versus

Gurpreet Singh & others

..... Respondents

**Reply to application under Section 14, 15 and
18 of the National Green Tribunal Act, 2010,
by respondent nos. 1 and 2.**

Respectfully Showeth :

Preliminary Submissions:

1. That the above mentioned Interim Application has been filed by the applicants under Section 14, 15 and 18 of the National Green Tribunal Act, 2010 with multifold prayers : (i) for conducting a high-level, time bound and transparent inquiry into the illegal felling of 60 fully grown trees and to fix accountability on the guilty parties, including the Sarpanch, Panch and Block Development and Panchayat Officer; (ii) impose penalty on all accused persons for the deliberate destruction of the environment in accordance with the provisions of the National Green Tribunal Act, 2010 and other relevant Environmental Laws; (iii) order the immediate removal and disqualification of the Sarpanch and Panch

2

under the relevant provisions of the Punjab Panchayati Raj Act, 1994; (iv) initiate criminal proceedings against all individuals involved in the illegal deforestation and against the concerned BDPO for dereliction of duty and active support in suppressing the investigation; (v) direct replantation of 10 times the number of trees cut at the cost of accused persons with strict monitoring to ensure survival and growth; (vi) order the Punjab Government to take strict action against the concerned BDPO and other officials who failed in their duty; and (vii) grant any other relief that may be deemed fit and proper.

2. That it is the grievance of the applicants that 60 fully grown green trees have been illegally cut by the respondents during the period from 03/02/2025 and 12/02/2025, led by Sarpanch Gurpreet Singh and Panch Rampal Singh, from the panchayat land designated for a sewerage and drainage pond. It has further been alleged by the applicants that the trees have been cut without any auction, tender and without any permission from the Forest Department. The said illegal activity having been reported to the authorities on 24/02/2025 but still no action was taken. Thereafter, complaints had been filed on 28/02/2025 and 05/03/2025 but till the filing of the present application i.e. 17/03/2025, no official visit has been conducted, demonstrating the collusion of the concerned BDPO and other authorities. It has also been alleged by the applicants that the concerned Sarpanch, Panch and BDPO have misappropriated the proceeds from the sale of the cut trees, after fabricating a fake resolution by the Sarpanch and pressurising his supporters to falsely

3

claim that the land from which the trees have been cut belongs to them despite the relevant revenue record proving the contrary.

3. That at the very outset all the allegations leveled against the answering respondent nos. 1 and 2 are wrong and vehemently denied as the same are devoid of any merits. The claims and averments made by the applicants before this Hon'ble Court, unless specifically admitted herein, are categorically denied and refuted to be wrong and untenable. None of the averments made in the petition/application should be deemed to have been admitted merely for want of specific traverse.
4. That the present application deserves to be summarily dismissed on the ground of non-disclosure of relevant facts necessary for the adjudication of the alleged grievance raised herein. It is submitted that the present application had been filed by the applicants before this Hon'ble Court on 17/03/2025. The present application had come up for hearing before this Hon'ble Court on 25/09/2025 and upon hearing the applicants, notice had been issued to the respondents for filing reply before the next date of hearing i.e. 11/12/2025. However, the applicants had failed to apprise this Hon'ble Court the fact that present applicant No. 1 namely Amrik Singh had approached the Hon'ble Punjab and Haryana High Court, Chandigarh by way of filing Civil Writ Petition No. 8451 of 2025 titled as Amrik Singh Versus State of Punjab and Others with a prayer to direct the respondent No. 3 therein to take immediate action against private respondent Nos. 8 and 9 who had illegally cut down 60 green trees from the panchayat land and thereafter having

4

illegally sold them. The said writ petition has been disposed of by the Hon'ble Punjab and Haryana High Court, Chandigarh vide order dated 24/04/2025 directing the Additional Deputy Commissioner (Rural Development), Sangrur to take a final decision upon the representation submitted by the petitioner. True copy of the said order dated 24/04/2025 passed by the Hon'ble Punjab and Haryana High Court, Chandigarh is attached herewith as **Annexure R-1/1**. Thus, it is evident that the applicants (applicant No. 1 in particular) have already approached Hon'ble High Court having competent jurisdiction with the grievance raised in the present Original Application and the same has been already disposed of prior to issuance of notice by this Hon'ble Court. As such, the present application deserves to be summarily dismissed, in the interest of justice.

5. That it may be submitted here in that in compliance of the above stated order dated 24/04/2025 passed by the Hon'ble Punjab and Haryana High Court, Chandigarh, the Additional Deputy Commissioner (Rural Development), Sangrur has conducted a detailed Inquiry and thereafter, passed a speaking order dated 23/06/2025 after granting opportunity of hearing to all the concerned parties and calling for a report from the Block Development and Panchayat Officer, Bhawanigarh. True copy of the said speaking order dated 23/06/2025 is attached as **Annexure R-1/2**.
6. That during the course of Inquiry conducted by the Additional Deputy Commissioner (Rural Development), Sangrur, it has come

5

out that the land in dispute is the ownership of Gram Panchayat Balad Kalan and is under the permissive occupation of Scheduled Caste/ Ravidasia community of the village, being used for religious purposes. Certain members of the community namely Harjinder Singh son of Nihal Singh, Charan Singh son of Sajjan Singh, Jarnail Singh son of Joginder Singh, Surjan Singh son of Joginder Singh had admitted in writing before the Additional Deputy Commissioner (Rural Development), Sangrur that the trees have been cut by the members of the said Scheduled Caste/ Ravidasia community of the village and had thereafter been sold to Labh Singh son of Man Singh resident of village Munshiwala. It had been further stated by them that the concerned Sarpanch and other Panches of the village are not involved in the said illegal felling of trees from the panchayat land in any manner. The same finds support from the fact that Gram Panchayat passed resolution dated 12/03/2025 for taking action against the accused persons who had indulged in illegally cutting and selling trees from panchayat land. It may not be out of place to mention herein that the members of the Scheduled Caste/ Ravidasia community had deposited Rs. 1,40,000/-, received from the above mentioned Labh Singh son of Man Singh resident of village Munshiwala as sale proceeds of above mentioned 60 trees, in the bank account of Gram Panchayat on 16/06/2025. Thus, the prayer made by the applicants namely, (i) for conducting a high-level, time bound and transparent inquiry into the illegal felling of 60 fully grown trees and to fix accountability on the guilty parties; stands duly redressed.

6

7. That as submitted hereinabove, the members of the Scheduled Caste/ Ravidasia community have duly admitted the illegality/lapse on their part and further stated that the concerned Sarpanch and other Panches of the village are not involved in the said illegal felling of trees from the panchayat land in any manner. Thus, the allegations leveled against the answering respondents by the applicants are totally false and baseless and as such, no action is required to be taken against the answering respondents. Accordingly, the prayer made by the applicants namely, (iii) order the immediate removal and disqualification of the Sarpanch and Panch under the relevant provisions of the Punjab Panchayati Raj Act, 1994; stands duly redressed as the same have been found to be false and unfounded.
8. That after the conclusion of the above said inquiry by the Additional Deputy Commissioner (Rural Development), Sangrur, appropriate directions have been issued to the Block Development and Panchayat Officer, Bhawanigarh vide letter No. 469 dated 09/06/2025 to take appropriate legal action against the guilty persons as per the provisions of Section 85 (b) of the Punjab Panchayati Raj Act, 1994. Accordingly, the prayer made by the applicants namely, (iv) initiate criminal proceedings against all individuals involved in illegal deforestation and against concerned BDPO for dereliction of duty and active support in suppressing the investigation; stands duly redressed qua individuals involved.
9. That it may not be out of place to mention herein that the answering respondents have taken up the cause of afforestation and have

7

already planted 170 new saplings on the panchayat land.

Furthermore, the answering respondent no. 1 has coordinated and impressed upon a company namely Vardhman Special Steels Limited, Ludhiana, for the development of 5 acres Miyawaki Forest under their CSR Initiative Project Prakriti, on the land owned by the Gram Panchayat Balad Kalan. Under this state of art initiative, the said company would be spending around Rs. 70 lakhs and apart from planting around 25,000 plants in the said 5 acres panchayat land, shall be providing a dedicated team for the designing and development of forest, making a new bore well for plant irrigation at site, applying and providing power connection from PSPCL for the said purpose, installing benches and gazebo, forest development and site maintenance. True copy of the site plan prepared for the above stated afforestation project is attached as **Annexure R-1/3**. Accordingly, the prayer made by the applicants namely, (ii) impose penalty on all accused persons for the deliberate destruction of the environment in accordance with the provisions of the National Green Tribunal Act, 2010 and other relevant Environmental Laws; and (v) direct replantation of 10 times the number of trees cut at the cost of accused persons with strict monitoring to ensure survival and growth; stand duly redressed.

10. That the applicants have relied upon Inquiry report dated 05/08/2025 submitted by the Deputy Director, Panchayats wherein the answering respondents as well as other panches of the village have been found to have committed dereliction of their duties due to which proceedings under Section 20 of the Punjab Panchayati



Raj Act, 1994 have been recommended against them. It is submitted that in view of 2 separate and conflicting reports having been submitted i.e. by the Additional Deputy Commissioner (Rural Development), Sangrur following basis of speaking order dated 24/04/2025 (Annexure R-1/1) and report dated 05/08/2025 by the Deputy Director, Panchayats, the Director, Rural Development and Panchayats, Punjab had vide letter No. 1846 dated 01/09/2025 directed the Deputy Commissioner, Sangrur to peruse and both the reports and thereafter, submit his comments. The Deputy Commissioner, Sangrur vide his letter dated 27/11/2025, after going through both the above stated reports, has concluded that appropriate action against the guilty persons i.e. members of the Scheduled Caste/ Ravidasia community of the village, has already been recommended; the guilt against Sarpanch and other Panches (answering respondents) has not been proved and directions have already been issued to the Block Development and Panchayat Officer, Bhawanigarh for initiating appropriate action against the illegal occupants of the panchayat land. True copy of the said letter dated 27/11/2025 is attached herewith as **Annexure R-1/4**. Accordingly, the prayer made by the applicants namely, (vi) order the Punjab Government to take strict action against the concerned BDPO and other officials who failed in their duty; stands duly redressed as the said officials have not been found to be at any fault.

11. That it may be pertinent to mention herein that the conduct of the present applicants needs introspection as there was malafide

intention existing on their part. The same is evident from the fact that the applicants, being Panches of Gram Panchayat Balad Kalan, were well within the knowledge that the land from which the trees had been cut by the members of Scheduled Caste/Ramdasia community in the village belongs to the Gram Panchayat. Still no action was taken by them to bring the same into the notice of the competent authorities and rather, they started filing applications and representations against the Sarpanch and other Panches for initiating action against them for dereliction of their duties. It is the collective duty of the village Sarpanch and Panches as well as other residents of the village to protect and maintain the property of the Gram Panchayat. Furthermore, the present applicants did not come present in the meeting dated 12/03/2025 called by the Sarpanch for passing a resolution as regards taking action against the accused persons for cutting trees from panchayat land. It is evident that the present applicants have been indulging in groupism and petty party politics within the village with the sole motive of getting the answering respondents suspended from their respective posts.

12. That it is evident from the detailed submissions made hereinabove that the answering respondents are carrying out their duties diligently and with utmost care. The present application of the applicants is not maintainable on account of non-disclosure of relevant facts by them as well as their malafide conduct and intention. Even otherwise, due and appropriate action having already been taken by the answering respondents as well as the Department officials, as per the grievance raised by the applicants

by way of filing the present Application, has been duly redressed and the same do not survive. As such, the present application deserves dismissal, in the interest of justice.

Reply on Merits:

1. That the contents of para No. 1 of the application as submitted are wrong and denied. The answering respondents are not guilty of unauthorised cutting of trees from the panchayat land as alleged. Rather, it is the members belonging to the Scheduled Caste/Ramdasia community of the village who have cut the said trees and thereafter sold them. The said fact has been admitted by them in writing before the Additional Deputy Commissioner (Rural Development), Sangrur by way of joint statement.
2. That the contents of para No. 2 of the application are wrong and denied. The answering respondents are in no manner involved in the illegal felling of trees from the panchayat land as alleged. As submitted hereinabove in detail, it is the members belonging to the Scheduled Caste/Ramdasia community of the village who have cut the said trees and thereafter sold them. The said fact has been admitted by them in writing before the Additional Deputy Commissioner (Rural Development), Sangrur by way of joint statement.
3. That the contents of para No. 3 of the application to the extent of the illegal cutting of trees from panchayat land having been reported by the applicants is matter of record. It is submitted that the appropriate authorities have already conducted detailed Inquiry into the same and further action, in accordance with law, is being

11

taken by the competent officials against the guilty persons.

Moreover, the conduct and malafide intention of the applicants is also required to be seen by this Hon'ble Court in view of detailed submissions made hereinabove.

4. That the contents of para No. 4 of the application are matter of record. However, it is submitted that the concerned authorities have already conducted detailed Inquiry into the same and further action, in accordance with law, is being taken by the competent officials against the guilty persons. Moreover, the conduct and malafide intention of the applicants is also required to be seen by this Hon'ble Court in view of detailed submissions made hereinabove.
5. That the contents of para No. 5 of the application are wrong and denied. There is no misappropriation of proceeds from the sale of trees from the panchayat land by the concerned Sarpanch, Panch and Block Development and Panchayat Officer as alleged. Rather, the entire amount of Rs. 1,40,000/- received by the members of SC/Ramdasia community in the village from the sale of trees from the panchayat land has been recovered and deposited in the bank account of Gram Panchayat on 16/06/2025.
6. That the contents of para No. 6 of the application are wrong and denied. There is no written document produced by the applicants which shows that the residents of the village had been pressurised by the Sarpanch to falsely claim that the land in question belongs to them. Even otherwise, such false claim if made would be exposed by the relevant revenue record as well as demarcation that may be ordered by this Hon'ble Court, in such eventuality. Rather, it is the

12

members belonging to the Scheduled Caste/Ramdasia community of the village who have cut the said trees and thereafter sold them. The said fact has been admitted by them in writing before the Additional Deputy Commissioner (Rural Development), Sangrur by way of joint statement.

7. That in reply to the contents of para No. 7 of the application it is submitted that the answering respondents have already planted 170 new saplings on the panchayat land. Furthermore, with the efforts of the answering respondents, 5 acres of land owned by the Gram Panchayat has been kept reserved for afforestation to be carried out by the company namely Vardhman Special Steels Limited, Ludhiana, for the development of 5 acres Miyawaki Forest under their CSR Initiative Project Prakriti, on the land owned by the Gram Panchayat Balad Kalan. Under this state of art initiative, the said company would be spending around Rs. 70 lakhs and apart from planting around 25,000 plants in the said 5 acres panchayat land, shall be providing a dedicated team for the designing and development of forest, making a new bore well for plant irrigation at site, applying and providing power connection from PSPCL for the said purpose, installing benches and gazebo, forest development and site maintenance.
8. That the Grounds for Petition taken by the applicants are wrong and denied. No details/description as regards the violation that may have been committed by the answering respondents or the officials of the Department have been narrated or divulged by the applicants in the alleged grounds. However, it may be submitted that there is

10

no violation of the Indian Forest Act, 1927 as well as the provisions of Punjab Panchayati Raj Act, 1994 as has been alleged by the applicants. The land belonging to the Gram Panchayat from which the trees have been illegally cut does not constitute 'Forest' so as to come within the ambit of Indian Forest Act, 1927 as alleged by the applicants. Further, the answering respondents have not been found to be involved in the illegal cutting of trees from the panchayat land as such, the provisions of Punjab Panchayati Raj Act, 1994 would not be applicable in the present facts and circumstances as well as in the allegations leveled by the applicants. However, since loss to the Environment has been caused by the members of the Scheduled Caste/Ramdassia community of the village, though unknowingly and unintentionally, by cutting 60 trees from the land belonging to the Gram Panchayat, the answering respondents have already taken remedial measures by planting 170 new saplings and reserving 5 acres of land owned by the Gram Panchayat for afforestation to be carried out by the residents of the village. Moreover, no negligence/corruption on the part of Block Development and Panchayat Officer, Divisional Forest Officer and Principal Chief Conservator of Forests has come out in the speaking order passed by the Additional Deputy Commissioner (Rural Development), Sangrur as well as the Inquiry conducted by the Deputy Director, Panchayats. There was no failure on the part of the officials under the Act as alleged by the applicants. It is submitted that the alleged Grounds mentioned by the applicants will not arise in the present application in view of detailed submissions made above which are

14

reiterated as part of reply to the alleged grounds taken by the

applicant.

It is, therefore, most respectfully further most respectfully submitted that the applicants are not entitled to the alleged relief claimed in the application under reply.

As such, this Hon'ble court may and kindly be pleased to dismiss the present application costs in the interests of equity, fair play and justice.

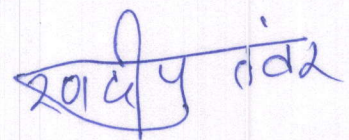
ਮਾਣਯੋਗ ਸਿੰ
ਗਮਪਟਕ ਸਿੰਘ

Respondent No. 1 & 2

Place: Chandigarh
Dated: 09.12.2025

Through Counsels :





(Vivek Chauhan) (Randeep Rana)
Advocates

Verification :

Verified that the contents of above reply in para nos. 1 to 12 of the preliminary submissions and para nos. 1 to 8 of reply on merits are true and correct to my knowledge and as per information derived from the official record which is believed to be correct. No part of it is false and nothing relevant has been concealed or mis-stated therein.

ਮਾਣਯੋਗ ਸਿੰ
ਗਮਪਟਕ ਸਿੰਘ

Respondent No. 1 & 2

Place: Chandigarh
Dated: 09.12.2025

Annexure R-1 | 1

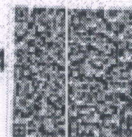
15

1

CWP-8451-2025

133

2025.PHHC:052604



IN THE HIGH COURT OF PUNJAB & HARYANA
AT CHANDIGARH

CWP-8451-2025

Date of Decision: 24.04.2025

Amrik Singh

..... Petitioner

Versus

State of Punjab and others

..... Respondents

CORAM: HON'BLE MR. JUSTICE HARSH BUNGER

Present: Mr. Manish Kumar Singla, Advocate
for the petitioner.

Mr. Navneet Singh, Sr. DAG, Punjab.

HARSH BUNGER J. (ORAL)

Prayer in the instant writ petition filed under Articles 226/227 of the Constitution of India seeking a writ in the nature of Mandamus, directing respondent No.3 to take immediate action against private respondents No.8 and 9, who are alleged to have illegally cut down about sixty green trees from the Panchayat land and have further illegally sold the same.

2. Learned counsel for the petitioner submits that as regards the relief claimed in the instant writ petition, the petitioner has moved various representations, but the same have not been adverted to by the concerned Authorities, till date.

16

CWP-8451-2025

2

appears on behalf of respondents/State, in pursuance of the advance copy of paper book having already been supplied to him.

3.1. Learned State counsel, on instructions, from Mr. Sukhchain Singh, Additional Deputy Commissioner (Rural Development), Sangrur, submits that the representation submitted by the petitioner is pending consideration before learned Additional Deputy Commissioner (Rural Development), Sangrur and final decision thereon shall be rendered within a period of one month from today, after affording due opportunity of hearing to all the stake holders.

4. Keeping in view the aforesaid submissions made by learned State counsel, the present writ petition is accordingly, disposed of.

5. All the pending application(s), if any, shall also stand closed.

24.04.2025

Pd

(HARSH BUNGER)
JUDGE

1. Whether speaking/reasoned : Yes/No

2. Whether reportable : Yes/No

True Copy
Advocate



Annexure R-1/2

Office of Additional Deputy Commissioner (R.D.), Sangrur

Phone No. 01672-234214, e-mail ddposgr@gmail.com

Office order

Amrik Singh Panch, Ranjit Kaur Panch, Jaswinder Kaur Panch and others in the village of Balad Kalan Block Bhawanigarh, according to the application dated 03/03/2025, there were green trees about 12-13 years old planted in the land near Guga Madi in the village, which were cut by the current Sarpanch Gurpreet Singh and Panch Rampal Singh without taking permission from the concerned department, without giving advertisement in the newspaper for auction, were sold to Labh Singh, resident of village Munshiwala, as told by him for an amount of Rs 1 Lakh 40 thousand.

In relation to this application, the report has been submitted by the Block Development and Panchayat Officer, Bhawanigarh vide letter no: 111 dated 21/4/2025 and during the preliminary investigation of the application from the statement/clarification submitted by Mr. Gurpreet Singh Sarpanch, Mr. Rampal Singh Panch, Balwinder Singh Panch, Gurdeep Singh Panch Ward No: 04, Gurdeep Singh Panch Ward No: 05, Rukandeep Kaur Panch, Mahinder Kaur Panch Gram Panchayat Balad Kalan, the facts have come to light that the place from where the trees have been cut is under the occupation of SC/Ravidasia community and the trees have been cut and sold by them. Along with this, Harjinder Singh son of Nihal Singh, Charan Singh son of Sajjan Singh, Jarnail Singh son of Joginder Singh, Surjan Singh son of Joginder Singh and others belonging to the SC community and Labh Singh son of Man Singh

resident of Munshiwala in connection with the illegal cutting/selling and buying of trees from the Panchayat area has been admitted by these persons in their statement that this action has been done by them at their own level, in which the sarpanch of the gram panchayat or any panch is not involved, due to which this charge was proved against these persons and this charge was not proved against the sarpanch/panches. When Gram Panchayat Balad Kalan came to know about this incident, they also passed a resolution through their meeting dated 12/03/2025 to take action against the above accused and amount received from the trees cut and sold illegally Rs. 1,40,000/- has been deposited in account of Gram Panchayat.

In this way, during the investigation, it has been found based on the records and the facts that the people belonging to SC community of village Balad Kalan illegally cut trees from the Panchayat land and sold them. Which has been confirmed by the members of the SC community through their own statement that the trees have been cut by them without the involvement of the Sarpanch or Panches. Similarly, the buyer of the trees, Labh Singh, son of Man Singh, resident of Munshiwala, admitted through his statement that he was invited by the members of SC community to cut and buy the trees and the deal of the trees was done for Rs.1,40,000/-. Due to which, under section 85 (b) of the Punjab Panchayati Raj Act 1994, approval given on office note by Deputy Commissioner Sangrur to take legal action against persons found guilty of illegally cutting/selling and buying trees from the property of Gram Panchayat, as per District Development and Panchayat Officer Sangrur's letter No: 469/Steno Dated 09/06/2025 has been written to BDPO Bhawanigarh. Thus, in this case the allegation regarding cutting of trees

19

against any Panch or Sarpanch Gram Panchayat Balad Kalan has not been proved and this complaint seems to be motivated by factionalism at the village level. Therefore, the sarpanch and group panches of Gram Panchayat Balad Kalan are bound to keep the details and control of the entire property of the panchayat and to guard the panchayat property with the sense of responsibility towards their position so that no such incident can happen in the future. This order is issued after the approval given by Deputy Commissioner Sangrur and the application is consigned to the office. Alongwith this, in continuation of order/decision dated 24/04/2025 issued by the Hon'ble Punjab and Haryana High Court, Chandigarh in Civil Writ Petition No: 8451 of 2025 regarding the same matter, the orders of the Hon'ble High Court have been complied with by completing investigation after giving full opportunity to all the parties to be heard.

Sangrur, dated 23/06/2025

(Sukhchain Singh)
Additional Deputy Commissioner (R.D.)
Sangrur.

Endorsement number 520-524/Suptt./DDPO, dated 23/6/25

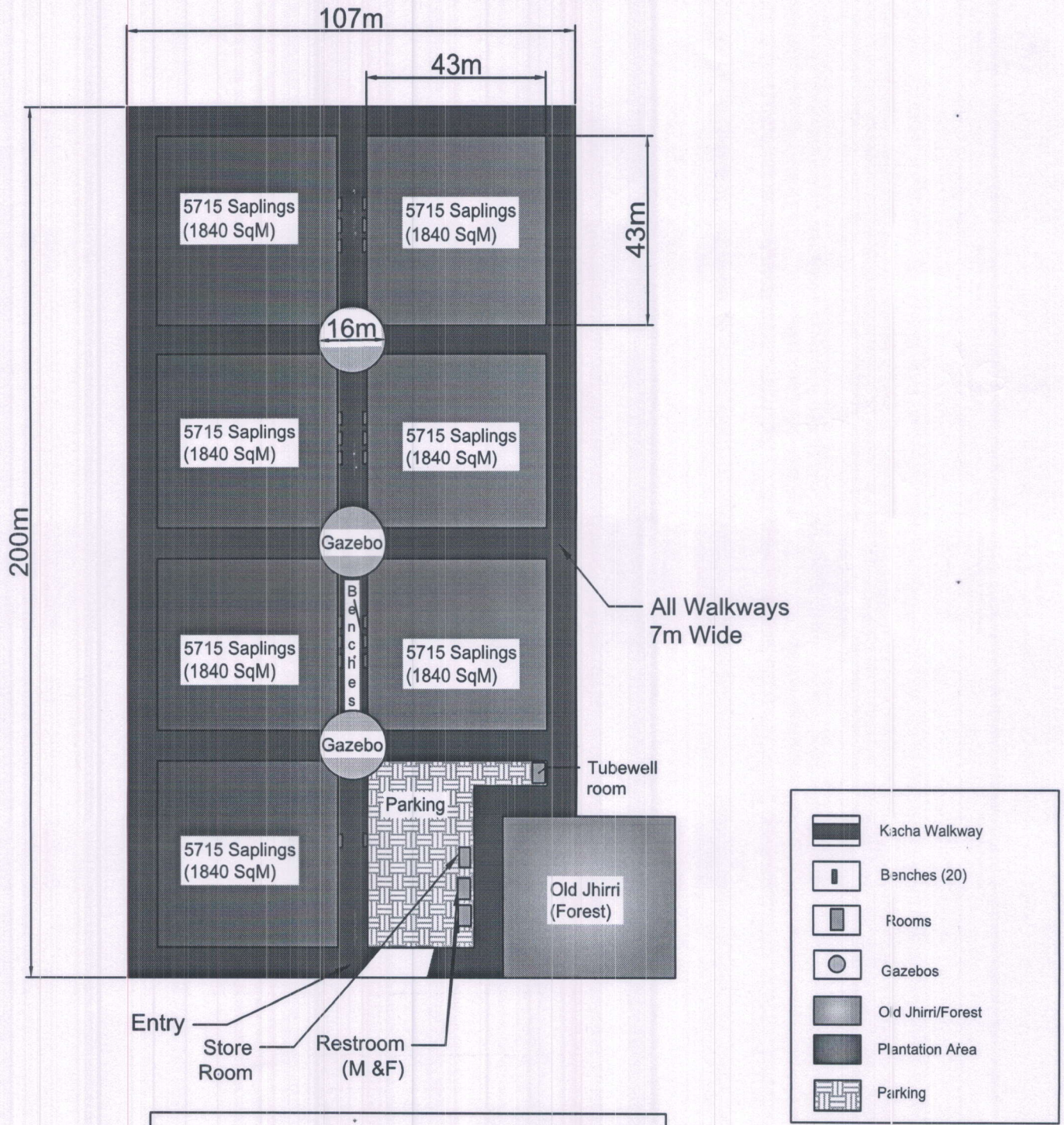
A copy of the above :-

- 01) Director, Rural Development and Panchayat Department, Punjab Development Building Sector-62 SAS Nagar (Complaint Branch) is sent for information.
- 02) District Development and Panchayat Officer, Sangrur
- 03) Block Development and Panchayat Officer, Bhawanigarh
- 04) Sarpanch and all the Panches Gram Panchayat Balad Kalan Block Bhawanigarh are being sent for compliance.
- 05) Complainant Amrik Singh Panch, Ranjit Kaur Panch, Jaswinder Kaur Panch and others village Balad Kalan Block Bhawanigarh are being sent for information.

Sd/- Additional Deputy Commissioner (R.D.)
Sangrur.

 True Translation

Annexure R-1/3
20



Guru Nanak Sacred Forest
 Area: 5 Acres Saplings: 40k
 Host: VSSL Facilitator: EcoSikh
 Location: VPO Balad Kalan, Sangrur

True copy
[Signature]

21

Annexure R-1/4

Office of the Deputy Commissioner, Sangrur**Tel: +911672-234004 Email: dc.sgr@punjab.gov.in**

To

Director,
Rural Development and Panchayat Department, Punjab
Development Bhawan, Sector-62 SAS Nagar
(Complaint Branch).

Letter no 962/Suptd dated 27/11/2025

Subject:- Detailed investigation of the complaint received against Shri Gurpreet Singh Sarpanch and Shri Rampal Singh Panch, Gram Panchayat Balad Kalan Block Bhawanigarh District Sangrur regarding taking action under Section 20 of Punjab Panchayati Raj Act 1994.

Reference:- Directorate, Rural Development and Panchayat Department, Punjab (Complaint Branch) Letter No: 6/14/25-Sangrur-C/1846 dated 01/09/2025.

In relation to the complaint made against Mr. Amrik Singh Panch and other Panches of Gram Panchayat Balad Kalan, against Mr. Gurpreet Singh Sarpanch and Mr. Rampal Singh Panch, Gram Panchayat Balad Kalan, through the letter under reference, by sending the copy of the investigation report dated 05/08/2025 by Mr. Vinod Kumar Gagat, Deputy Director Panchayat, Vikas Bhavan and the copy of the representation of Mr. Gurpreet Singh Sarpanch to this office, in relation to your order dated 18/08/2025 (" Discussed with DD(G) and should seek comments of DC Sangrur on this report.") it was written to the undersigned to send report along with comments.

An Inquiry into the complaint submitted by the Complainant Mr. Amrik Singh Panch and other Panches Gram Panchayat Balad Kalan against Mr. Gurpreet Singh Sarpanch and Mr. Rampal Singh Panch, Gram

22

Panchayat Balad Kalan has already been investigated which matches the present complaint. After conducting a preliminary Inquiry the sanction given by my predecessor vide office note dated 23/06/2025 the complaint has been decided by the Additional Deputy Commissioner (RD) Sangrur vide order Number No. 520-524/Suptt./DDPO dated 23/06/2025 and DDPO has taken appropriate legal action against the culprits for illegally cutting/selling and buying trees and the DDPO Sangrur vide letter No: 469 dated 09/06/2025 has been written to BDPO Bhawanigarh to initiate appropriate legal proceedings against the accused for illegally cutting trees/selling and buying them and the amount of Rs.1,40,000/- received from the trees has been deposited with Gram Panchayat Balad Kalan. Therefore the undersigned is in agreement with the said decision/order dated 23/06/2025 (photocopy enclosed) made by Additional Deputy Commissioner (R.D.) Sangrur because during the above investigation, the charge against the Sarpanch and Panch was not proved and due legal action has been taken against the persons found guilty. Apart from this, according to the investigation report submitted by Deputy Director Panchayat, Vikas Bhavan dated 05/08/2025, the District Development and Panchayat Officer, Sangrur vide letter no. 878/Suptd dated 15/10/2025 has given directions to BDPO Bhawanigarh and Gram Panchayat Balad Kalan Block Bhawanigarh District Sangrur for getting illegal possession of occupants of gram panchayat land vacated after getting the demarcation of gram panchayat ownership Khasra Nos. 794, 795, 796 conducted.

The report along with the comments is submitted for your next necessary action.

Attached:- As per above

Sd/-

Deputy Commissioner, Sangrur.

Annexure-1/2

ਦਫਤਰ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਪੇਂ.ਵਿ.), ਸੰਗਰੂਰ 23

ਫੋਨ ਨੰ: 01672-234214, ਈ ਮੇਲ doposgr@gmail.com

ਦਫਤਰੀ ਹੁਕਮ

ਅਮਰੀਕ ਸਿੰਘ ਪੰਚ, ਰਣਜੀਤ ਕੌਰ ਪੰਚ, ਜਸਵਿੰਦਰ ਕੌਰ ਪੰਚ ਅਤੇ ਹੋਰ ਪਿੰਡ ਬਾਲਦ ਕਲਾਂ ਬਲਾਕ ਭਵਾਨੀਗੜ੍ਹ ਵਲੋਂ ਪੇਸ਼ ਕੀਤੀ ਦਰਖਾਸਤ ਮਿਤੀ 03/03/2025 ਅਨੁਸਾਰ ਪਿੰਡ ਵਿੱਚ ਗੂਗਾ ਮੈਡੀ ਨੇੜੇ ਜੋ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਹੈ ਉਸ ਵਿੱਚ ਕਰੀਬ 12-13 ਸਾਲ ਪੁਰਾਣੇ ਹਰੇ ਭਰੇ ਦਰੱਖਤ ਲੱਗੇ ਹੋਏ ਸਨ ਜਿਨ੍ਹਾਂ ਨੂੰ ਪਿੰਡ ਮੌਜੂਦਾ ਸਰਪੰਚ ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਅਤੇ ਪੰਚ ਰਾਮਪਾਲ ਸਿੰਘ ਨੇ ਮਿਲੀ ਭੁਗਤ ਕਰਕੇ ਸਬੰਧਤ ਮਹਿਕਮੇ ਤੋਂ ਬਿਨਾਂ ਮੰਨਜੂਰੀ ਲਏ, ਅਖਬਾਰ ਵਿੱਚ ਬਿਨਾਂ ਬੋਲੀ ਦੇ ਇਸਤਿਹਾਰ ਦਿੱਤੇ ਵੱਢ ਕੇ ਲਾਭ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਮੁਨਸ਼ੀਵਾਲਾ ਨੂੰ ਉਸਦੇ ਦੱਸਣ ਅਨੁਸਾਰ ਕੁੱਲ 1 ਲਖ 40 ਹਜ਼ਾਰ ਰੁਪਏ ਵਿੱਚ ਵੇਚ ਦਿੱਤੇ ਹਨ।

ਇਸ ਦਰਖਾਸਤ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਭਵਾਨੀਗੜ੍ਹ ਵਲੋਂ ਪੱਤਰ ਨੰ: 111 ਮਿਤੀ 21/4/2025 ਰਾਹੀਂ ਪੇਸ਼ ਕੀਤੀ ਰਿਪੋਰਟ ਅਤੇ ਦਰਖਾਸਤ ਦੀ ਮੁਢਲੀ ਪੜਤਾਲ ਦੌਰਾਨ ਸ਼੍ਰੀ ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਸਰਪੰਚ, ਸ਼੍ਰੀ ਰਾਮਪਾਲ ਸਿੰਘ ਪੰਚ, ਬਲਵਿੰਦਰ ਸਿੰਘ ਪੰਚ, ਗੁਰਦੀਪ ਸਿੰਘ ਪੰਚ ਵਾਰਡ ਨੰ:04, ਗੁਰਦੀਪ ਸਿੰਘ ਪੰਚ ਵਾਰਡ ਨੰ:05, ਰੁਕਨਦੀਪ ਕੌਰ ਪੰਚ, ਮਹਿੰਦਰ ਕੌਰ ਪੰਚ ਗਰਾਮ ਪੰਚਾਇਤ ਬਾਲਦ ਕਲਾਂ ਵਲੋਂ ਪੇਸ਼ ਕੀਤੇ ਬਿਆਨ/ਜਪਸ਼ਟੀਕਰਨ ਨੂੰ ਵਾਚਣ ਤੇ ਇਹ ਤੱਥ ਸਾਹਮਣੇ ਆਏ ਹਨ ਕਿ ਜਿਸ ਜਗ੍ਹਾ ਵਿੱਚੋਂ ਦਰੱਖਤ ਕੱਟੇ ਗਏ ਹਨ, ਇਹ ਜਗ੍ਹਾ ਐਸ.ਸੀ./ਰਵੀਦਾਸੀਆ ਭਾਈਚਾਰੇ ਦੇ ਕਬਜ਼ੇ ਅਧੀਨ ਹੈ ਅਤੇ ਉਹਨਾਂ ਵਲੋਂ ਹੀ ਦਰੱਖਤ ਕਟਵਾ ਕੇ ਵੇਚੇ ਗਏ ਹਨ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਹਰਜਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਨਿਹਾਲ ਸਿੰਘ, ਚਰਨ ਸਿੰਘ ਪੁੱਤਰ ਸੱਜਣ ਸਿੰਘ, ਜਰਨੈਲ ਸਿੰਘ ਪੁੱਤਰ ਜੋਗਿੰਦਰ ਸਿੰਘ, ਸੁਰਜਨ ਸਿੰਘ ਪੁੱਤਰ ਜੋਗਿੰਦਰ ਸਿੰਘ ਵਗੈਰਾ ਵਾਸੀਆਨ ਬਾਲਦ ਕਲਾਂ ਜੋ ਕਿ ਐਸ.ਸੀ.ਭਾਈਚਾਰੇ ਨਾਲ ਸਬੰਧਤ ਹਨ ਅਤੇ ਲਾਭ ਸਿੰਘ ਪੁਤਰ ਮਾਨ ਸਿੰਘ ਵਾਸੀ ਮੁਨਸ਼ੀਵਾਲਾ ਵਲੋਂ ਪੰਚਾਇਤੀ ਜਗ੍ਹਾ ਵਿੱਚੋਂ ਗੈਰ ਕਾਨੂੰਨੀ ਢੰਗ ਨਾਲ ਦਰੱਖਤ ਕਟਵਾਉਣ/ਵੇਚਣ ਅਤੇ ਖਰੀਦ ਕਰਨ ਦੇ ਸਬੰਧ ਵਿੱਚ ਇਹਨਾਂ ਵਿਅਕਤੀਆਂ ਵਲੋਂ ਖੁਦ ਹੀ ਆਪਣੇ ਬਿਆਨਾਂ ਰਾਹੀਂ ਮੰਨਿਆ ਹੈ ਕਿ ਇਹ ਕਾਰਵਾਈ ਇਹਨਾਂ ਵਲੋਂ ਆਪਣੇ ਪੱਧਰ ਤੇ ਕੀਤੀ ਗਈ ਹੈ ਜਿਸ ਵਿੱਚ ਗਰਾਮ ਪੰਚਾਇਤ ਦੇ ਸਰਪੰਚ ਜਾਂ ਕਿਸੇ ਪੰਚ ਦੀ ਸ਼ਮੂਲੀਅਤ ਨਹੀਂ ਹੈ, ਜਿਸ ਕਾਰਨ ਇਹ ਦੋਸ਼ ਇਹਨਾਂ ਵਿਅਕਤੀਆਂ ਦੇ ਖਿਲਾਫ ਸਾਬਿਤ ਹੋ ਗਿਆ ਸੀ ਅਤੇ ਸਰਪੰਚ/ਪੰਚਾਂ ਖਿਲਾਫ-ਇਹ ਦੋਸ਼ ਸਾਬਿਤ ਨਹੀਂ ਹੋਇਆ। ਇਸ ਘਟਨਾ ਬਾਰੇ ਜਦੋਂ ਗਰਾਮ ਪੰਚਾਇਤ ਬਾਲਦ ਕਲਾਂ ਨੂੰ ਪਤਾ ਲੱਗਾ ਤਾਂ ਉਹਨਾਂ ਵਲੋਂ ਉਪਰੋਕਤ ਦੋਸ਼ੀਆਂ ਵਿੱਚ ਕਾਰਵਾਈ ਕਰਨ ਲਈ ਆਪਣੀ ਮੀਟਿੰਗ ਮਿਤੀ 12/03/2025 ਰਾਹੀਂ ਮਤਾ ਵੀ ਪਾਸ ਕੀਤਾ ਗਿਆ ਸੀ ਅਤੇ ਗੈਰ ਕਾਨੂੰਨੀ ਢੰਗ ਨਾਲ ਕੱਟ ਕੇ ਵੇਚੇ ਗਏ ਦਰੱਖਤਾਂ ਤੋਂ ਪ੍ਰਾਪਤ ਹੋਈ ਰਕਮ 1,40,000/-ਰੁਪਏ ਉਪਰੋਕਤ ਦੋਸ਼ੀ ਵਿਅਕਤੀਆਂ ਤੋਂ ਵਸੂਲ ਕਰਦੇ ਹੋਏ ਗਰਾਮ ਪੰਚਾਇਤ ਦੇ ਖਾਤੇ ਵਿੱਚ ਜਮਾਂ ਕਰਵਾ ਲਏ ਗਏ ਹਨ।

ਇਸ ਤਰਾਂ ਨਾਲ ਪੜਤਾਲ ਦੌਰਾਨ ਮਿਸਲ ਤੇ ਆਏ ਬਿਆਨ, ਰਿਕਾਰਡ ਅਤੇ ਤੱਥਾਂ ਦੇ ਅਧਾਰ ਤੇ ਪਾਇਆ ਗਿਆ ਹੈ ਕਿ ਪਿੰਡ ਬਾਲਦ ਕਲਾਂ ਦੇ ਐਸ.ਸੀ. ਭਾਈਚਾਰੇ ਦੇ ਵਿਅਕਤੀਆਂ ਵਲੋਂ ਗੈਰ ਕਾਨੂੰਨੀ ਢੰਗ ਨਾਲ ਪੰਚਾਇਤੀ ਜਗ੍ਹਾ ਵਿੱਚੋਂ ਦਰੱਖਤ ਕਟਵਾ ਕੇ ਵੇਚ ਦਿੱਤੇ ਗਏ ਸਨ। ਜਿਸਦੀ ਪੁਸ਼ਟੀ ਵਜੋਂ ਐਸ.ਸੀ.ਭਾਈਚਾਰੇ ਦੇ ਵਿਅਕਤੀਆਂ ਵਲੋਂ ਆਪਣੇ ਬਿਆਨ ਰਾਹੀਂ ਖੁਦ ਮੰਨਿਆ ਹੈ ਕਿ ਦਰੱਖਤਾਂ ਦੀ ਕਟਾਈ ਉਹਨਾਂ ਵਲੋਂ ਹੀ ਕਰਵਾਈ ਗਈ ਹੈ ਜਿਸ ਵਿੱਚ ਸਰਪੰਚ ਜਾਂ ਪੰਚਾਂ ਦੀ ਕੋਈ ਸ਼ਮੂਲੀਅਤ ਨਹੀਂ ਹੈ। ਇਸੇ ਤਰਾਂ ਦਰੱਖਤਾਂ ਦੇ ਖਰੀਦਦਾਰ ਲਾਭ ਸਿੰਘ ਪੁੱਤਰ ਪੁੱਤਰ ਮਾਨ ਸਿੰਘ ਵਾਸੀ ਮੁਨਸ਼ੀਵਾਲਾ ਵਲੋਂ ਆਪਣੇ ਬਿਆਨ ਰਾਹੀਂ ਮੰਨਿਆ ਹੈ ਕਿ ਦਰੱਖਤਾਂ ਦੀ ਕਟਾਈ ਅਤੇ ਖਰੀਦ ਕਰਨ ਲਈ ਉਸਨੂੰ ਐਸ.ਸੀ.ਭਾਈਚਾਰੇ ਦੇ ਵਿਅਕਤੀਆਂ ਵਲੋਂ ਹੀ ਬੁਲਾਇਆ ਗਿਆ ਸੀ ਅਤੇ ਦਰੱਖਤਾਂ ਦਾ ਸੌਦਾ 1,40,000/-ਰੁਪਏ ਵਿੱਚ ਹੋਇਆ ਸੀ। ਜਿਸ ਕਾਰਨ ਪੰਜਾਬ ਪੰਚਾਇਤੀ ਰਾਜ ਐਕਟ 1994 ਦੀ ਧਾਰਾ 85 (ਅ) ਅਧੀਨ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਸੰਪੱਤੀ ਮੰਨੇ ਗਏ ਦਰੱਖਤਾਂ ਨੂੰ ਗੈਰ ਕਾਨੂੰਨੀ ਢੰਗ ਨਾਲ ਕਟਵਾਉਣ/ਵੇਚਣ ਅਤੇ ਖਰੀਦ ਕਰਨ ਕਰਕੇ ਦੋਸ਼ੀ ਪਾਏ ਗਏ ਵਿਅਕਤੀਆਂ ਖਿਲਾਫ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕਰਨ ਲਈ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਸੰਗਰੂਰ ਜੀ ਵਲੋਂ ਦਫਤਰੀ ਨੋਟ ਤੇ ਦਿੱਤੀ ਗਈ ਪ੍ਰਵਾਨਗੀ ਮਿਤੀ 09/06/2025 ਅਨੁਸਾਰ ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ ਸੰਗਰੂਰ ਦੇ ਪੱਤਰ ਨੰ: 469/ਸਟੈਨੋ ਮਿਤੀ 09/06/2025 ਰਾਹੀਂ ਬੀ.ਡੀ.ਪੀ.ਓ.ਭਵਾਨੀਗੜ੍ਹ ਨੂੰ ਲਿਖਿਆ ਜਾ ਚੁੱਕਾ ਹੈ। ਇਸ ਤਰਾਂ ਨਾਲ ਇਸ ਮਾਮਲੇ ਵਿੱਚ ਕਿਸੇ ਪੰਚ ਜਾਂ ਸਰਪੰਚ ਗਰਾਮ

੧੫

ਪੰਚਾਇਤ ਬਾਲਦ ਕਲਾਂ ਦੇ ਖਿਲਾਫ ਦਰੱਖਤਾਂ ਦੀ ਕਟਾਈ ਸਬੰਧੀ ਦੋਸ਼ ਸਾਬਿਤ ਨਹੀਂ ਹੋਇਆ ਅਤੇ ਇਹ ਸ਼ਿਕਾਇਤ ਪਿੰਡ ਪੱਧਰ ਦੀ ਆਪਸੀ ਧੜੇਬੰਦੀ ਤੋਂ ਪ੍ਰੇਰਿਤ ਜਾਪਦੀ ਹੈ। ਇਸ ਲਈ ਗਰਾਮ ਪੰਚਾਇਤ ਬਾਲਦ ਕਲਾਂ ਦੇ ਸਰਪੰਚ ਅਤੇ ਸਮੂਹ ਪੰਚਾਂ

ਨੂੰ ਪਾਬੰਦ ਕੀਤਾ ਜਾਦਾ ਹੈ ਕਿ ਪੰਚਾਇਤ ਦੀ ਸਮੁੱਚੀ ਜਾਇਦਾਦ ਦੇ ਵੇਰਵੇ ਅਤੇ ਕੰਟਰੋਲ ਆਪਣੇ ਕੋਲ ਰੱਖਿਆ ਜਾਵੇ ਅਤੇ ਆਪਣੇ ਅਹੁਦੇ ਪ੍ਰਤੀ ਜ਼ਿੰਮੇਵਾਰੀ ਦੀ ਭਾਵਨਾ ਨਾਲ ਪੰਚਾਇਤੀ ਜਾਇਦਾਦ ਦੀ ਰਖਵਾਲੀ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਕਿ ਭਵਿੱਖ ਵਿੱਚ ਅਜਿਹੀ ਕੋਈ ਘਟਨਾ ਨਾ ਵਾਪਰ ਸਕੇ। ਇਹ ਹੁਕਮ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਸੰਗਰੂਰ ਜੀ ਵਲੋਂ ਦਿੱਤੀ ਗਈ ਪ੍ਰਵਾਨਗੀ ਉਪਰੰਤ ਜਾਰੀ ਕੀਤਾ ਜਾਦਾ ਹੈ ਅਤੇ ਦਰਖਾਸਤ ਦਾਖਲ ਦਫਤਰ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਇਸੇ ਮਾਮਲੇ ਸਬੰਧੀ ਸਿਵਲ ਰਿੱਟ ਪਟੀਸ਼ਨ ਨੰ: 8451 ਆਫ 2025 ਵਿੱਚ ਮਾਨਯੋਗ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ ਚੰਡੀਗੜ੍ਹ ਵਲੋਂ ਜਾਰੀ ਹੁਕਮ/ਫੈਸਲਾ ਮਿਤੀ 24/04/2025 ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ ਪੜਤਾਲ ਵਿੱਚ ਪਹਿਲਾਂ ਹੀ ਸਾਰੀਆਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਵਾਈ ਦਾ ਪੂਰਾ-2 ਮੌਕਾ ਦੇਣ ਉਪਰੰਤ ਪੜਤਾਲ ਮੁਕੰਮਲ ਕਰਕੇ ਮਾਨਯੋਗ ਹਾਈ ਕੋਰਟ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ।

ਸੰਗਰੂਰ, ਮਿਤੀ 23/06/2025

(ਸੁਖਚੈਨ ਸਿੰਘ)
ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਪੇਂ.ਵਿ.)
ਸੰਗਰੂਰ।

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ 520-524
ਇਸਦਾ ਇੱਕ ਉਤਾਰਾ:-

/Suptt./DDPO,

ਮਿਤੀ 23/6/25

- 01) ਡਾਇਰੈਕਟਰ, ਪੇਡੂ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਵਿਭਾਗ, ਪੰਜਾਬ ਵਿਕਾਸ ਭਵਨ ਸੈਕਟਰ-62 ਐਸ.ਏ.ਐਸ. ਨਗਰ (ਸ਼ਿਕਾਇਤ ਸ਼ਾਖਾ) ਜੀ ਪਾਸ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਦਾ ਹੈ।
- 02) ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਸੰਗਰੂਰ
- 03) ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਭਵਾਨੀਗੜ੍ਹ
- 04) ਸਰਪੰਚ ਅਤੇ ਸਮੂਹ ਪੰਚ ਗਰਾਮ ਪੰਚਾਇਤ ਬਾਲਦ ਕਲਾਂ ਬਲਾਕ ਭਵਾਨੀਗੜ੍ਹ ਪਾਸ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਦਾ ਹੈ।
- 05) ਸ਼ਿਕਾਇਤ ਕਰਤਾ ਅਮਰੀਕ ਸਿੰਘ ਪੰਚ, ਰਣਜੀਤ ਕੌਰ ਪੰਚ, ਜਸਵਿੰਦਰ ਕੌਰ ਪੰਚ ਅਤੇ ਹੋਰ ਪਿੰਡ ਬਾਲਦ ਕਲਾਂ ਬਲਾਕ ਭਵਾਨੀਗੜ੍ਹ ਪਾਸ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਦਾ ਹੈ।

ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਪੇਂ.ਵਿ.)
ਸੰਗਰੂਰ।

ਮਾਮਲਾ ਨੰਬਰ

True copy
Advocate

26

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL

BENCH, NEW DELHI

MANU 554 of 2025

In OA No. 118 OF 2025

Amrik Singh & ors

APPELLANT/APPLICANT

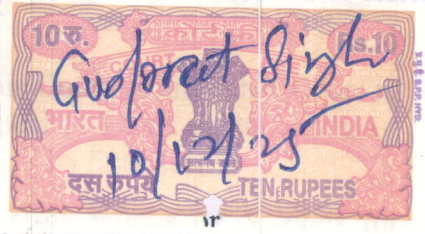
VERSUS

Gurpreet Singh & ors

RESPONDENT/S

KNOW all to whom these presents shall come I/we the undersigned hereby appoint VIVEK CHAUHAN, ADVOCATE to be the Advocate for the Respondent No.1 & 2 in the above mentioned cause to do all the following acts, deeds and things or any of them, that is to say:-

1. To act, appear and plead in the above mentioned cause in the first instance or in appeal or review or revision or execution or in any other stage of its progress
2. To present pleadings, appeals, Letters Patent appeals, Cr. execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause in all its stages;
3. To withdraw or compromise the said cause or submit to arbitration any differences or disputes that shall arise touching or in any manner relating to the said cause;
4. To deposit, draw and receive moneys and grant receipt therefore and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause;
5. To employ any other Legal practitioner authorising him to exercise the power and authorities hereby conferred on the Advocate whenever he may think fit to do so;



AND I/WE hereby agree to ratify whatever the Advocate or his substitute shall do in the premises and in this connection;

AND I/WE hereby agree not to hold the Advocate or his substitute responsible for the result of the said cause in consequence of his absence from the court when the said cause is called for hearing;

AND I/WE hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said cause until the same is paid and when any costs are allowed for an adjournment, the Advocate would be entitled to the same;

IN WITNESS WHEREOF I/WE HEREUNTO SET MY/OUR HAND TO THESE PRESENTS THE CONTENTS OF WHICH HAVE BEEN EXPLAINED TO AND UNDERSTOOD BY ME/US THIS THE 9th DAY OF Dec. 2025

ACCEPTED

[Handwritten signature of Vivek Chauhan]

[VIVEK CHAUHAN] ADVOCATE [P-770/2002] #1150, SECTOR-37 B CHANDIGARH-160 036

2012/4/12

CRAAN DEE PTANWAR Advocate P/842/17

① Gurpreet Singh

② Rampal Singh


[SIGNATURE/THUMB IMPRESSION]

R.No.1

੨੭

ਭਾਰਤ ਸਰਕਾਰ
Government of India

Aadhaar no. issued: 27/10/2013



Gurpreet Singh
Gurpreet Singh
ਜਨਮ ਮਿਤੀ/DOB: 24/11/1987
ਮਰਦ/MALE

ਆਧਾਰ ਪਛਾਣ ਦਾ ਸਬੂਤ ਹੈ, ਨਾਗਰਿਕਤਾ ਜਾਂ ਜਨਮ ਮਿਤੀ ਦਾ ਨਹੀਂ। ਇਸਦੀ ਵਰਤੋਂ ਤਸਦੀਕ (ਔਨਲਾਈਨ ਪੁਸ਼ਟਿਕਾ, ਜਾਂ QR ਕੋਡ ਦੀ ਸਹਿਣਿਕਾ / ਔਫਲਾਈਨ XML) ਦੇ ਨਾਲ ਕੀਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ।
Aadhaar is proof of identity, not of citizenship or date of birth. It should be used with verification (online authentication, or scanning of QR code / offline XML).

~~XXXXXX~~ 9808

ਮੇਰਾ ਆਧਾਰ ਮੇਰੀ ਪਛਾਣ

ਭਾਰਤੀ ਵਿਲੱਖਣ ਪਛਾਣ ਅਥਾਰਟੀ
Unique Identification Authority of India

Details as on: 23/11/2025

ਪਤਾ:
S/O: Akem Singh, TEHSIL SANGRUR, Balad Kalan,
Balad Kalan, Sangru,
Punjab - 148026

Address:
S/O: Akem Singh, TEHSIL SANGRUR, Balad Kalan,
PO: Balad Kalan, DIST: Sangru,
Punjab - 148026



~~XXXXXX~~ 9808
VID : 9191 7723 1258 4269

☎ 1947 ✉ help@uidai.gov.in 🌐 www.uidai.gov.in

True Copy
Advocate

R.No-2

28



 भारत सरकार
 Government of India

 Rampal Singh
 Year of Birth : 1947
 Male




~~XXXX XXXX~~ 0614


आधार - आम आदमी का अधिकार



 Unique Identification Authority of India

Address:
 S/O: Bhagat Singh, Tehsil sangrur, Balad Kalan, Balad
 Kalan, Sangrur, Punjab, 148026

~~XXXX XXXX~~ 0614

 1947
 1800 300 1947

 help@uidai.gov.in

 www.uidai.gov.in

Touqeer Gp
Advocate



Vivek Chauhan <vivekchauhan37@gmail.com>

Reply to O.A. No. 118 of 2025 Amrik Singh & os Vs Gurpreet Singh & ors

1 message

Vivek Chauhan <vivekchauhan37@gmail.com>

Mon, Jan 12, 2026 at 8:37 PM

To: "Ranbir.Baladia@gmail.com" <Ranbir.Baladia@gmail.com>

Dear Sir

Please find attached herewith copy of reply on behalf of respondent nos. 1 and 2 in the case mentioned in subject above, which is pending in the Hon'ble National Green Tribunal, New Delhi.

Regards

--

Vivek Chauhan
Advocate
1150, Sector 37-B,
Chandigarh-160036
Mobile : 98159-21177

**Amrik Gurpreet NGT Reply.pdf**

22420K